

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3360
ANSWERED ON:05.02.2004
LAND PURCHASE BY IOCL
MAHESHWAR SINGH

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

by referring to the reply given to Unstarred Question No. 2780 dated 1.8.2002 and state:

- (a) the location of three plots on land purchased by Indian Oil Corporation Limited on the basis of 'power of attorney'; and
- (b) the total amount paid by the Indian Oil Corporation Limited for above three plots?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) and (b): The three locations in the State of Madhya Pradesh, where Indian Oil Corporation Limited (IOC) had, during 1999-2000, purchased land for development of its retail outlets (petrol pumps), through Power of Attorney, are as under:-

Sl.No. Location District

- 1 Deharda Crossing Shivpuri
- 2 Shivpuri NH-3 Shivpuri
- 3 Satrati Khargone

The total amount paid by IOC towards the cost of these plots of land was Rs.28.48 lakh (approximately).